

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 2357/2017

GOVT. OF NCT OF DELHI

Appellant(s)

VERSUS

UNION OF INDIA

Respondent(s)

[TO GO BEFORE THREE HONBLE JUDGES]

WITH

W.P.(C) NO. 887/2021

(FOR ADMISSION and IA No.97201/2021-STAY APPLICATION and IA No.97205/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 12-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLIFor Appellant(s) Dr. A.M. Singhvi, Sr. Adv.
Mr. Rahul Mehra, Sr. Adv.
Mr. Shadan Farasat, Adv.
Mr. Prateek Chadha, Adv.
Mr. Chirag M. Shroff, AOR
Mr. Amandeep Mehta, Adv.For Respondent(s) Mr. Tushar Mehta, SGI
Mr. Sanjay Jain, ASG
Mr. R. Balasubramanian, Sr. Adv.
Ms. Binu Tamta, Adv.
Mr. Rajat Nair, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Harshita Sukhija, Adv.
Ms. Tanya Aggarwal, Adv.
Mr. Nishan K. Tripathi, Adv.
Mr. Saurabh Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. K. R. Sasiprabhu, AOR

C.A.No. 2357/2017

UPON hearing the counsel the Court made the following
O R D E R

W.P.(C) 887/2021

1. As requested by Mr. Tushar Mehta, learned Solicitor General, appearing on behalf of the Union of India, ten days' time is granted to file a Counter Affidavit.
2. Rejoinder Affidavit, if any, be filed within one week thereafter.
3. List the matter on 27.04.2022.

C.A.No. 2357/2017

1. Dr. A.M. Singhvi, learned Senior counsel appearing on behalf of the appellant has concluded his arguments.
2. Mr. Tushar Mehta, learned Solicitor General and Mr.Sanjay Jain, learned Additional Solicitor General appearing on behalf of the Union of India shall address the Court on the next date of hearing.
3. List the matter on 27.04.2022, as part-heard.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)